

6. Since information needed for the manual records will be available when the computer systems are fully operational, manual records can be gradually phased out.
7. All information relating to crime, criminals and properties can be periodically extracted for manual backup and quick references, either Monthly, Quarterly, Half-yearly or Annually.
8. The additional paper work for I.Os will get totally eliminated.
9. I.Os need not generate periodical statistical reports. The computers will do this job automatically. Copies will be available to the Police Stations as well.
10. The Forms have the following advantages :
 - (a) Standardisation.
 - (b) Conformity to law.
 - (c) Simplified procedure.
 - (d) Ease of use at the spot.
 - (e) Prompt disposal of cases.
 - (f) Reduction in overall scriptory work.

[English]

Annual Plan Allocations of Andhra Pradesh

2290. SHRI M.V.V.S. MURTHY:
SHRI D. VENKATESWARA RAO:

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether in the Tenth Finance Commission report Andhra Pradesh was recommended to increase its annual plan allocations;

(b) if so, the total allocation suggested in the report in regard to Andhra Pradesh;

(c) whether the annual allocations of Andhra Pradesh are much less than proposed by the above Commission;

(d) if so, the extent to which these are less;

(e) the reasons therefor;

(f) whether the Government propose to provide more funds to the above State to meet the expenditure on the schemes for poor initiated by the State Government; and

(g) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) No, Sir.

(b) to (e). Do not arise.

(f) No, Sir.

(g) Does not arise.

Hydrocarbon Projects

2291. SHRI D. VENKATESWARA RAO : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Union Government have decided to allow 100 p.c. foreign equity in Hydrocarbon projects;

(b) if so, the details thereof;

(c) whether FIPB has taken any decision on the proposal of Southern LPG Limited to change the equity structure to 100 p.c. foreign ownership; and

(d) if not, the time by which final decision is likely to be taken?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). 100 p.c. foreign equity is considered on a case to case basis depending upon the merit of the case.

(c) and (d). Empowered Committee on the recommendation of FIPB has approved 100 p.c. foreign equity in the case of M/s. Southern LPG.

STD/PCO in M.P.

2292. SHRI SURAJBHANU SOLANKI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the target fixed for allotment of STD/PCOs in Madhya Pradesh during 1994-95 and 1995-96; and

(b) the achievements made so far in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b). The targets fixed for allotment of STD/PCOs and achievements made in Madhya Pradesh during 1994-95 and 1995-96 are as under :

Year	Target	Achievements
1994-95	2150	2417
1995-96	3200	294 (till 8.8.95)

Deregulation of Petroleum Products Import

2293. SHRI AMAR PAL SINGH :
SHRIMATI BHAVNA CHIKHLIA :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government propose to deregulate petroleum imports;

(b) if so, whether the Bharat Petroleum Corporation Limited and other public sector oil companies in the country are planning to enter the Interational Oil Trade; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). Review of export and import policy is a continuing process and changes are made as and when considered necessary.

As part of the liberalisation programme, the Government has also decanalised the imports of Naphtha and introduced Special Import Licence Scheme for ATF, Fuel Oil and